

C. AMENDMENT REGARDING ACADEMIC COUNCIL

PUNJAB GOVT GAZ. (EXTRA.) MARCH 10, 2011

(PHGN 19, 1932 SAKA)

PUNJAB VIDHAN SABHA SECRETARIAT

Notification

The 10th March, 2011

No. 5-PLA-2011 / 9.-The Punjab Technical University (Amendment) Bill, 2011 is hereby published for general information under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly):-

Bill No. 5-PLA-2011

**THE PUNJAB TECHNICAL UNIVERSITY (AMENDMENT)
BILL, 2011**

A

BILL

further to amend the Punjab Technical University Act, 1996.

BE it enacted by the Legislature of the State of Punjab in the Sixty-second Year of the Republic of India, as follows:-

1. (1) This Act may be called the Punjab Technical University (Amendment) Act, 2011 *Short title and Commencement*
- (2) It shall come into force at once.
2. In the Punjab Technical University Act, 1996 (hereinafter referred to as the principal Act), in section 14, in sub-section (5),-
- (a) in serial No. (6), at the end, the word "and" shall be omitted; and
- (b) (in serial No. (7), at the end, for the sign ".", the sign and word ";and" shall be substituted, and thereafter the following serial No. and entries shall be inserted, namely :-
- "(7-A) Director of Indian Institution of Technology, Ropar."
3. In the principal Act, in section 15, in sub-section (2), for serial No. (6) and the entries relating thereto, the following serial No. an entries shall be substituted namely :- *Amendment in section 14 of Punjab Act 1 of 1997.*
- "(6) Twenty Principals of colleges affiliated to the University by rotation: *Amendment in section 15 of Punjab Act 1 of 1997.*
- Provided that no Principal shall be re-nominated unless all the principals have been nominated atleast once;"
- D. THE PUNJAB TECHNICAL UNIVERSITY (AMENDMENT) BILL, 2011 (CHANGE OF UNIVERSITY NAME)**